

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.551 of 2012

(Arising out of Order-in-Original No.46/2012 29.02.2012 passed by Commissioner of Service Tax, MHU Complex, Nandanam, Chennai - 600 035.

M/s.Classic Builders (Madras) Pvt Ltd
No.4, JP Avenue, Dr.Radhakrishnan Road, Mylapore,
Chennai - 600 004

Appellant

Vs

Commissioner of Service Tax
MHU Complex, 692, Anna Salai, Chennai - 600 035.

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Sh. L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020
DATE OF DECISION :27.10.2020

FINAL ORDER No. 40976/2020

PER BENCH

The above appeals have been remanded by the Hon'ble High Court. However, the appellants have filed application stating that they have opted for Sabka Vishwas Scheme and that they have been issued discharge certificate. Taking note of this fact, the appeals are dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr